

**Government of Jammu and Kashmir
Civil Secretariat Revenue Department**

Notification

Srinagar, the 10th September, 2016.

SRO:-243 In exercise of powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No. XIII of 1963) and in supersession of all the notifications issued in this behalf, the Government hereby appoint following officers as the competent authority for issuance of Permanent Resident Certificate within the jurisdiction shown against each:-

S.No.	Name of the officer	Jurisdiction
1	Shri Gopal Singh, Sub-Divisional Magistrate, Kotranka	(i) Koteranka (ii) Khawas
2.	Shri Khalid Hussain, KAS, Sub-Divisional Magistrate, Kalakote	(i) Kalakote (ii) Taryath

By order of the Government of Jammu and Kashmir.


Sd/-
(B.B.Vyas) IAS
Financial Commissioner
(Administrative Secretary)
Revenue Department

No:-Rev/LB/105/78-Rajouri

Dated:-01.09.2016

Copy to the:-

1. Financial Commissioner, (Rev) J&K, Srinagar
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Department of Law, Justice and Parliament Affairs.
4. Deputy Commissioner, Rajouri.
5. Manager Govt; Press Srinagar for publication in Govt; Gazette.
6. Private Secretary to Hon'ble Minister for Revenue.
7. Pvt. Secretary to Hon'ble MOS, Revenue.
8. Pvt. Secretary to Financial Commissioner, Planning, Monitoring Dev. Department (Administrative Secretary Revenue Department)
9. Notification file (w.2.s.c.)


(Manzoor Ahmad)
Under Secretary to Government
Revenue Department